

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/1897/2020

This the 16th day of February, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Dr. Abdul Qayoom, Aged 58 S/o Late Abdul Salaam R/o Peer Bagh, Srinagar.

.....Applicant

(Advocate:- Mr. Shahbaz Sikander Mir)

Versus

1. State of Jammu and Kashmir, through its Commissioner/Secretary to Government, Animal Husbandry Department, Civil Secretariat, Srinagar/Jammu.
2. Director Animal Husbandry Kashmir, Srinagar/Jammu.
3. Accountant General, Srinagar/Jammu.

.....Respondents

(Advocate: Mr. Amit Gupta, A.A.G.)

O R D E R [O R A L]

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

At the outset, learned counsel for the applicant has submitted that this T.A. has become infructuous.

2. In view of the submission made by the applicant's counsel, this T.A. is disposed of as having become infructuous.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

/M.M/